

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF  
M/S SHREE GANGOUR FOODS (JAIPUR) LLP**

| RELEVANT PARTICULARS |                                                                                                                                       |                                                                                                                                                                                |
|----------------------|---------------------------------------------------------------------------------------------------------------------------------------|--------------------------------------------------------------------------------------------------------------------------------------------------------------------------------|
| 1.                   | Name of corporate debtor                                                                                                              | M/S Shree Gangour Foods (Jaipur) LLP                                                                                                                                           |
| 2.                   | Date of incorporation of corporate debtor                                                                                             | 30.12.2016                                                                                                                                                                     |
| 3.                   | Authority under which corporate debtor is incorporated / registered                                                                   | Registrar of Companies, Jaipur Rajasthan                                                                                                                                       |
| 4.                   | Corporate Identity No. / Limited Liability Identification No. of corporate debtor                                                     | LLPIN: AAI-1419                                                                                                                                                                |
| 5.                   | Address of the registered office and principal office (if any) of corporate debtor                                                    | 3 <sup>rd</sup> floor, 'Saraf Tower, Opposite Glass Factory, Tonk Road, Jaipur. Rajasthan. 302015.                                                                             |
| 6.                   | Insolvency commencement date in respect of corporate debtor                                                                           | 30.05.2022<br>(Order Received by IRP on 11.06.2022 by Speed post)                                                                                                              |
| 7.                   | Estimated date of closure of insolvency resolution process                                                                            | 26.11.2022                                                                                                                                                                     |
| 8.                   | Name and registration number of the insolvency professional acting as interim resolution professional                                 | Suresh Agrawal,<br>Reg. No. IBBI/IPA-002/IP-N00764/2018-2019/12417                                                                                                             |
| 9.                   | Address and e-mail of the interim resolution professional, as registered with the Board                                               | <a href="mailto:suresh.neil@gmail.com">suresh.neil@gmail.com</a><br>Mobile : 9828147301                                                                                        |
| 10.                  | Address and e-mail to be used for correspondence with the interim resolution professional                                             | S-1, Aastha Excellency, TriveniNagar, Gopalpura Bypass, Jaipur-302018.<br><a href="mailto:cirp.shreegangourfoods.jaipur@gmail.com">cirp.shreegangourfoods.jaipur@gmail.com</a> |
| 11.                  | Last date for submission of claims                                                                                                    | 25.06.2022                                                                                                                                                                     |
| 12.                  | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional  | No Classes.                                                                                                                                                                    |
| 13.                  | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable.                                                                                                                                                                |
| 14.                  | (a) Relevant Forms and<br>(b) Details of authorized representatives are available at:                                                 | Not applicable.                                                                                                                                                                |

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of the **M/S Shree Gangour Foods (Jaipur) LLP** on 30.05.2022 (Order Received by IRP on 11.06.2022 by Speed post).

The creditors of **M/S Shree Gangour Foods (Jaipur) LLP**, are hereby called upon to submit their claims with proof on or before 25.06.2022 to the interim resolution professional at the address mentioned against entry No. 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional  
Date and Place: **12.06.2022, Jaipur.**

  
:Suresh Agrawal

